ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 24th day of March, 2004.

Contempt Application No. 21 of 2003.

Hon'ble Mr. Jjustice S.R. Singh, Vice-Chairman. Hon'ble Mr. D.R. Tiwari, Member- A.

- Basant Singh S/o Late Ram Devash Working as Welder under P.W.I, Eastern Railway, Dehari-on-Sone.
- Royal Hembrom S/o Late Nathaniyal Hembrom, Working as Aligner under P.W.I, Easetern Railway, Dehari-on-Sone.

........Applicants

Counsel for the applicants :- Sri Anand Kumar

VERSUS

- K.K. Saxena, Divisional Railway Manager, Eastern Railway, Mughalsarai.
- Ramesh Kumar, Senior Divisional Engineer (C),
 Eastern Railway, DRM Office, Mughalsarai.

......Respondents

Counsel for the respondents :- Sri K.P. Singh

ORDER

By Hon'ble Mr. Justice S.R. Singh, VC.

This contempt petition has been instituted with the allegation that the respondents have failed to comply with the direction given by the Tribunal vide order dated 11.01.2002 in O.A No. 1618/01 a copy of which has been annexed as Annexure-1.A perusal of the order would indicate that the respondents were directed to consider and decide the representation of the applicants by a reasoned and speaking order within 12 weeks from the date of filing of the representation. It has been stated in the CA that the matter was considered and it was diced to hold a trade test against the available vacant posts and further that the regularisation would depend on the result of the trade test. Decision taken in this regard vide order dated 20.05.2003

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we are of the view that it is not a case of any wilful disobediance of the order passed by the Tribunal. The grievance of the applicant is that though the trade test has been held but the result of the same has not been declared by the respondents. We cannot issue any direction to the respondents to declare the result of the trade test in However, if the result of the trade test is not declared within the reasonable time, the applicant is liberty to approach the Tribunal on the original side. The contempt petition stands dismissed. Notices are discharged.

Member- A.

Vice-Chairman.

/Anand/